

SECOND RESCUE PACKAGE IN TWO YEARS

Centre plans ₹8,097-crore equity infusion in RINL

● Government had extended a support of ₹1,640 crore in 2024-25

PRASANTA SAHU
New Delhi, April 28

THE CENTRE IS planning to infuse ₹8,097 crore as equity capital into the ailing Rashtriya Ispat Nigam Limited (RINL) to keep it operational, marking its second rescue package in two years, sources said.

The privatisation plan for RINL — also known as Vizag Steel — has remained stalled for years due to a lack of cooperation from the Andhra Pradesh government. The Centre is now making a renewed push to revive the company.

The financial position of Vizag Steel remains fragile. In 2024-25, the Centre extended timely support of ₹1,640 crore, comprising ₹500 crore in equity and ₹1,140 crore as a working capital loan. This

RENEWED PUSH FOR REVIVAL

■ The privatisation plan has remained stalled for years due to a lack of cooperation from the Andhra Pradesh govt

■ In 2024-25, the govt provided support of ₹1,140 cr as a working capital loan



■ The government had approved a comprehensive revival package of ₹11,440 cr in January 2025

■ Turnover stood at ₹18,288 cr in FY25

■ RINL currently has a steelmaking capacity of 7 MT

assistance enabled the recommissioning of the second blast furnace in October 2024.

Momentum continued after the government approved a comprehensive revival package of ₹11,440 crore in January 2025, including ₹10,300 crore in equity and the conversion of the ₹1,140-crore loan into 7% redeemable preference shares.

These measures helped improve production levels and resulted in positive Ebitda in the final quarter of the year.

The third blast furnace was recommissioned in June 2025, further strengthening RINL's long-term viability.

During 2024-25, the company reported a marked improvement in its financial position. Its opening net worth as of April 1, 2024, stood at negative ₹4,538 crore.

With equity infusions of ₹7,283 crore during FY25, and after accounting for a comprehensive loss of ₹1,607 crore, the net worth turned positive at ₹1,137.47 crore as of March

31, 2025. Turnover stood at ₹18,288 crore.

RINL currently has a steelmaking capacity of 7 million tonne (MT), which can be expanded to 17 MT with fresh investment. It also has a land bank of 19,000 acres, including a 6,000-acre green belt.

Like Neelachal Ispat Nigam Limited (NINL), acquired by the Tata Group in January 2022, privatisation of RINL is seen as crucial for reviving the plant's fortunes and safeguarding employee interests.

Asia's LNG imports at 7-year low

SAURAVANAND
New Delhi, April 28

A DISRUPTION OF nearly 80 million tonne per annum (mtpa) of Gulf LNG exports, alongside a 20 billion cubic metre (bcm) drop in global gas output and a 4% fall in Asia's LNG imports to a seven-year low, has triggered one of the sharpest shocks to global gas markets in recent years — simultaneously hitting supply, trade, and demand.

Asia has borne the brunt of the disruption. LNG imports declined 4% year-on-year to 21.1 million tonne (MT) in March 2026, the lowest level for the month since 2019, underscoring the region's heavy reliance on Gulf supplies routed through the Strait of Hormuz.

According to the Gas Exporting Countries Forum's April 2026 gas market report, global LNG trade has come under pressure, with imports falling 1.7% year-on-year to 36.3 MT — the first decline since January 2025 — while exports dropped a sharper 6.8%.

The supply shock has been driven by a steep fall in produc-

GLOBAL SUPPLY DISRUPTION

■ LNG imports declined 4% y-o-y to 21.1 MT in March

■ Exports dropped to 6.8%

■ Global gas output declined by around 20 billion cubic metre in March



■ Asian countries heavily rely on Gulf supplies routed via Strait of Hormuz

■ Qatar and the UAE have stopped LPG exports

tion. Global gas output declined by around 20 bcm in March due to LNG export halts in Qatar and the UAE, reduced associated gas output following oil field shutdowns in Saudi Arabia, Iraq, and Kuwait, as well as infrastructure damage in Iran.

On the demand side, consumption has weakened, particularly in Asia. "Global gas consumption is estimated to have decreased in March 2026, driven by weaker demand

across Asia where LNG supply disruptions and surging spot LNG prices triggered a shift toward other energy sources, in particular coal and renewables," the report said.

Despite the scale of disruption, price escalation has remained relatively contained compared to past crises. Month-ahead gas prices peaked at \$19/MMBtu in April 2026 — well below the nearly \$70/MMBtu seen during the

2022 Ukraine crisis — indicating improved resilience in global markets.

However, volatility remains elevated. "Regional spot prices surged amid the escalating conflict in West Asia," the report noted, with European TTF prices rising 58% month-on-month to \$17.8/MMBtu, while North East Asia spot LNG prices jumped 94% to \$20.9/MMBtu, reflecting tighter supply-demand balances.

The report also highlighted the role of inventories in cushioning the shock. "Storage withdrawals and the arrival of LNG cargoes loaded in February helped cushion the immediate shortfall," it said, even as European storage levels fell to 30 bcm (29% of capacity) and US storage stood at 53 bcm (39% of capacity).

Separately, analysis by Wood Mackenzie suggests the disruption is comparable in scale to the 2022 curtailment of Russian gas supplies to Europe, though its price impact has been moderated by structural shifts in power markets and new supply additions.

RCom bank fraud case: ED attaches ₹3,000-cr assets

FE BUREAU
New Delhi, April 28

THE DIRECTORATE OF Enforcement (ED) on Tuesday said it has provisionally attached assets worth ₹3,034.90 crore in an alleged bank fraud case involving Reliance Communications (RCOM).

The attached assets include a flat in Mumbai's Usha Kiran Building, a farmhouse in Khadala (Pune), and a land parcel in Sanand (Ahmedabad). The Sanand land is held in the name of Mudra Institute of Communications (MICAC).

Additionally, the ED has attached 77.1 million shares of Reliance Infrastructure held by Risee Infinity, a group entity under the RiseE Trust — a private family trust of Anil Ambani's family.

With this action, the total value of attachments in cases linked to the Reliance Anil Ambani Group has crossed ₹19,344 crore. The ED stated that RCOM and its group com-

panies had availed loans from domestic and foreign lenders, with outstanding dues of ₹40,185 crore.

The agency alleged that the RiseE Trust was structured to preserve and shield family wealth from personal guarantees extended by Anil Ambani to banks for RCOM loans. According to the ED, these assets were intended for the beneficial use of the Ambani family rather than for repayment to public sector banks, whose loans had turned into non-performing assets (NPAs).

The probe originates from multiple cases registered by CBI based on complaints filed by State Bank of India, Punjab National Bank, Bank of Baroda, and Life Insurance Corporation of India against RCOM, Anil Ambani, and others. A Special Investigation Team is currently examining allegations of diversion and laundering of bank funds across the broader Reliance Anil Ambani Group cases.

ED has also attached 77.1 million shares of Reliance Infrastructure held by Risee Infinity, a group entity

REC Q4 profit drops 22% to ₹3,375 cr

SAURAVANAND
New Delhi, April 28

STATE-RUN INFRASTRUCTURE FINANCIER REC reported a 22% decline in consolidated net profit to ₹3,375.08 crore in Q4 FY26, impacted by lower interest income, even as it posted its highest-ever annual profit of ₹16,308.17 crore for the full financial year.

The company had reported a net profit of ₹4,309.98 crore in the year-ago quarter, according to an exchange filing. The decline in quarterly earnings comes amid moderated income and a rise in expenses during the January-March period.

Total income for the fourth quarter fell to ₹14,583.39 crore from ₹15,348.37 crore a year earlier. Interest income — a key revenue driver — declined to ₹14,119.11 crore from ₹14,947.26 crore in the corresponding quarter last fiscal,

reflecting pressure on core earnings. At the same time, expenses rose to ₹10,168.85 crore, compared to ₹9,858.48 crore in Q4 FY25, further weighing on profitability.

Despite the quarterly dip, REC maintained growth momentum at the full-year level. Net profit for FY26 rose to ₹16,308.17 crore from ₹15,884.23 crore in FY25, while total income increased to ₹59,628.35 crore from ₹55,105.20 crore, supported by higher interest earnings.

Interest income for the full year climbed to ₹57,860.49 crore, up from ₹55,105.20 crore in FY25, indicating sustained growth in lending activity.

The firm in a statement said it has delivered its highest-ever annual net profit despite challenging macroeconomic conditions and geopolitical uncertainty, underscoring the resilience of its business model.

SAURAVANAND
New Delhi, April 28

GLOBAL OIL MARKETS are heading into a prolonged phase of tightness, with Brent crude forecast at \$90-\$120 per barrel for Q4 2026 and risks skewed sharply to the upside, as large-scale supply disruptions in the Persian Gulf trigger record inventory drawdowns and a widening supply deficit, according to Goldman Sachs.

"We upgrade our 2026 Q4 Brent/WTI forecasts to \$90/83 (vs \$80/75 prior) on lower Persian Gulf production," the report said, adding that normalisation of Gulf exports is now expected only by end-June, alongside a slower recovery in production.

The outlook comes amid an unprecedented supply shock. "We estimate that 14.5 mb/d of Persian Gulf crude production losses are driving global oil inventories to draw at a record 11-12 mb/d pace in April," Goldman Sachs said, highlighting the scale of disruption across global markets.

The shock is expected to

WAR AFTERMATH



■ Gulf production will recover 70-90% of lost output between July and December, says a report

This will result in cumulative losses of around 1,830 mn barrels

balance is set to shift sharply. "We assume the market swings from a 1.8 mb/d 2025 surplus to a 9.6 mb/d 2026 Q2 deficit," the report said, underscoring the magnitude of tightening.

At the same time, demand is expected to soften under the pressure of rising prices. "We assume that global oil demand falls on a year-over-year basis by 1.7 mb/d in 2026 Q2," Goldman Sachs said, adding that "even sharper demand losses could be required if the supply shock persists longer."

Goldman Sachs highlighted the potential for further upside in prices under adverse scenarios. "Adverse scenario: Brent 2026 Q4 would average just over \$100 assuming Gulf exports only normalise by end-July," the report said.

In a more severe case, the upside could be sharper. "Severely adverse scenario: Brent 2026 Q4 would average nearly \$120... assuming 2.5 mb/d of persistent reduction to Gulf capacity," it added, noting that this reflects continued constraints on Hormuz flows.

As a result, the global oil

Four critical mineral value processing parks soon

THE GOVERNMENT HAS identified Odisha, Gujarat, Andhra Pradesh and Maharashtra for its plan to set up four critical mineral value processing parks, Mines Secretary Piyush Goyal said on Tuesday.

It is extremely important to establish a processing value chain for critical minerals, Goyal said, adding that without such ecosystem, it is difficult to utilise a critical mineral.

"Without a processing value chain for critical minerals even if we are able to source critical minerals whether domestically or from abroad we are not in a position to utilise them and they (the mineral) get exported," he said.

An allocation of ₹500 crore was made in National Critical Mineral Mission to establish four processing parks across the country, the official said.

Establishing processing value chain critical minerals will help expand the capacity for these minerals, which are very much needed for the industry, he noted.

जी आर एस ई
GRSE

गार्डन रीच शिपबिल्डर्स एण्ड इंजीनियर्स लिमिटेड
Garden Reach Shipbuilders & Engineers Limited

(भारत सरकार का उपक्रम / A Govt. of India Undertaking)
रक्षा मंत्रालय / Ministry of Defence

पंजीकृत एवं निगमित कार्यालय : जीआरएसई भवन, 61, गार्डन रीच रोड, कोलकाता - 700 024
Registered and Corporate Office : GRSE Bhavan, 61, Garden Reach Road, Kolkata - 700 024
Web: www.grse.in, CIN: L35111WB1934GOI007891

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31st MARCH, 2026

Sl. No.	Particulars	For the Quarter Ended			For the Year Ended	
		31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025
		Audited	Unaudited	Audited	Audited	Audited
1.	Total Income from Operations	2,11,921.25	1,89,569.31	1,64,203.57	7,00,215.78	5,07,568.77
2.	Net Profit for the period (Before Tax, Exceptional and/or Extraordinary items#)	41,085.25	21,776.58	32,355.31	1,00,469.59	70,328.97
3.	Net Profit for the period Before Tax (After Exceptional and/or Extraordinary items#)	41,085.25	21,776.58	32,355.31	1,00,469.59	70,328.97
4.	Net Profit for the period After Tax (After Exceptional and/or Extraordinary items#)	30,319.91	17,077.27	24,424.93	74,793.44	52,740.38
5.	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	30,646.05	17,161.48	24,086.54	75,075.74	52,484.30
6.	Equity Share Capital	11,455.20	11,455.20	11,455.20	11,455.20	11,455.20
7.	Reserves (excluding Revaluation Reserve)	-	-	-	2,51,156.52	1,96,471.04
8.	Earnings Per Share (of Rs 10 each) Basic & Diluted (in Rs.) (Not Annualised except for 31.03.2026 and 31.03.2025)	26.47	14.91	21.32	65.29	46.04

Notes :
1. The above Audited Financial Results for the quarter and year ended 31st March, 2026 have been reviewed and approved by the Board of Directors at the Meeting held on 28th April, 2026 and taken on record.
2. The above is an extract of the Audited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited Financial Results is available on the Company website of the National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com) and also on the Company's website at <https://grse.in/financial-results/Audited%20Financial%20Results%20for%20Q4%20&%20FY26%20and%20Recommendation%20of%20Final%20Dividend%20%20GRSE.pdf>
3. # - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules.

Place : Kolkata For and on behalf of the Board of Directors
Date : 28th day of April, 2026

Scan this QR Code to download Financial Results for the Quarter and Year Ended 31st March, 2026.

Sd/-
Niranjan Mukund Bhalerao
Director (Finance) & CFO
DIN: 10941391

Sd/-
Cmde Hari PR, IN (Retd.)
Chairman & Managing Director
DIN - 08591411

GOODLUCK INDIA LTD.
Regd. Off: 509, Arunachal Building Barakhamba Road, Connaught Place, New Delhi - 110001
Website: www.goodluckindia.com | E-mail: goodluck@goodluckindia.com
CIN : L74899DL1986PLC059010

NOTICE OF LOSS OF SHARE CERTIFICATES
As per section 46 and other provisions of the Companies act, 2013 and rules made there under, it is hereby notified for all concern that the following Share Certificate are reported to have been lost and there is request for issue of duplicate share certificate. Particulars are as under:

S.No.	Folio No.	Name of Shareholders	Certificate No.	Distinctive No.	No. of Shares
1.	0001931	Khaja Naseeruddin	749	1053501-1057000	3500

Kindly note that if no objection is received by the company within 15 days from the date of publication of this notice, duplicate Share Certificates/ Letter of confirmation, would be issued.

For Goodluck India Limited
Sd/-
Place: Ghaziabad (Abhishek Agrawal)
Date: 28.04.2026 Company Secretary

FORM 6 (4th)
INVITATION FOR EXPRESSION OF INTEREST FOR SRGP CORPORATION LIMITED
OPERATING IN REAL ESTATE AT GANGES NAGAR COMPLEX PART OF 365, HAREESGANJ, MEERPUR CANTT, KANPUR NAGAR, UTTAR PRADESH - 208004
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP NO.	Name - SRGP Corporation Limited PAN - AACCS0113K CIN No. - U65921UP1985PLC007512
2.	Address of the registered office	Ganges Nagar Complex, Part of 365, Hareesganj, Meerpur Cantt, Kanpur Nagar, Uttar Pradesh - 208004
3.	URL of website	NA (No website of the Corporate Debtor)
4.	Details of place where majority of fixed assets are located	Kanpur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	CD is into real estate business and constructed a shopping mall. No sale in Last one year.
7.	Number of employees/ workmen	One
8.	Further details including list available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at srgp.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at srgp.cirp@gmail.com
10.	Last date for receipt of expression of interest	13.05.2026
11.	Date of issue of provisional list of prospective resolution applicants	16.05.2026
12.	Last date for submission of objections to provisional list	21.05.2026
13.	Date of issue of final list of prospective resolution applicants	24.05.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26.05.2026
15.	Last date for submission of resolution plans	25.06.2026
16.	Process email id to submit Expression of Interest	srgp.cirp@gmail.com

MANISH GUPTA
Interim Resolution Professional
IBBI/IPA-001/IP-P01452/2018-19/12280
G-37 2nd Floor Sector 3 Noida Uttar Pradesh - 201301
For M/s SRGP CORPORATION LIMITED

Date : 29.04.2026
Place : Noida

(Continued from previous page...)

Submission of final certificates: -For UPI from Sponsor Bank -For Bank ASBA, from all SCSBs -For syndicate ASBA UPI ASBA	Before 09:30 pm on Thursday, May 07, 2026. All SCSBs for Direct ASBA – Before 07:30 pm on Thursday, May 07, 2026. Syndicate ASBA - Before 07:30 pm on Thursday, May 07, 2026
Finalization of rejections and completion of basis	Before 6 pm on Friday, May 08, 2026
Approval of basis by Stock Exchange	Before 9 pm on Friday, May 08, 2026.
Issuance of fund transfer instructions in separate files for debit and unblock: For Bank ASBA and Online ASBA – To all SCSBs For UPI ASBA – To Sponsor Bank	Initiation not later than 09:30 am on Monday, May 11, 2026; Completion before 2 pm on Monday, May 11, 2026 for fund transfer; Completion before 4 pm on Monday, May 11, 2026 for unblocking.
Corporate action execution for credit of shares	Initiation before 2 pm on Monday, May 11, 2026, Completion before 6 pm on Monday, May 11, 2026.
Filing of listing application with Stock Exchanges and issuance of trading notice	Before 7:30 pm on Monday, May 11, 2026.
Publish allotment advertisement	On website of Issuer, Merchant Banker and RTI - before 9 pm on Monday, May 11, 2026. In newspapers – On Tuesday, May 12, 2026
Trading starts T+3 day	Trading starts On Tuesday, May 12, 2026.

*UPI mandate end time and date shall be at 5:00 pm on the Bid/Offer Closing Date

*Individual investors, QIBs and Non-Institutional Investors can neither revise their bids downwards nor cancel/ withdraw their Bids.

ASBA*	Simple, Safe, Smart way of Application- Make use of it!!!	*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details check the section on ASBA below.	Mandatory in Public Issues from January 01, 2016. No cheque will be accepted.
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UPI – Now mandatory in ASBA for Retail Investors applying through Registered Brokers, DPs & RTAs. Retail investors also have the options to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. ** Investors are required to ensure that the Bank Account used for applying is linked to their PAN.

*ASBA has to be availed by all the investors except Anchor Investors (if any). UPI may be availed by RILs.

For details on the ASBA and UPI process, please refer to the details given in ASBA Form and abridged prospectus and also please refer to the section "Offer Procedure" beginning on page 304 of the Red Herring Prospectus. The process is also available on the website of SEBI and Stock Exchanges in the General Information Document. ASBA Forms can be downloaded from the website of SME platform of BSE ("BSE SME" or "Stock Exchange") and can be obtained from the list of banks that is displaying on website of SEBI at www.sebi.gov.in.

** List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. For the list of UPI Apps and Banks live on IPO, please refer to the link: www.sebi.gov.in. Kotak Mahindra Bank Limited has been appointed as Sponsor Bank for the Offer in accordance with the requirements of the SEBI Circular dated November 1, 2018, as amended.

In case of any revisions in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ offer Period for a minimum of one Working Day, subject to the Bid/ offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ offer Period, if applicable, will be widely disseminated by notification to the Stock Exchange, by issuing a press release, and also by indicating the change on the website of the Book Running Lead Managers and the terminals of the other members of the Syndicate and by intimation to SCSBs, the Sponsor Bank, Registered Brokers, Collecting Depository Participants and Registrar and Share Transfer Agents.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR") read with Regulation 252 of SEBI ICDR Regulations, 2018, the Offer is being made for at least 25% of the post- Offer paid-up Equity Share capital of our Company. The Offer is being made under Regulation 229(2) of Chapter IX of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 via book building process wherein not more than 50% of the net Offer shall be allocated on a proportionate basis to QIBs, provided that our Company may, in consultation with the BRLM, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations, out of which 33.33% of the Anchor Investor Portion, shall be reserved, for domestic Mutual Funds and 6.67% for Life Insurance Companies and Pension Funds (aggregating to 40%) , subject to valid Bids being received from them at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. In the event of undersubscription in Life Insurance Companies and Pension Funds portion the same may be allocated to Domestic Mutual Funds. In case of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. Further, not less than 15% of the Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors (out of which one third shall be reserved for applicants with an application size of more than two lots and upto such lots equivalent to not more ₹ 10,00,000 and two-thirds shall be reserved for applicants with application size of more than ₹ 10,00,000) and not less than 35% of the Issue shall be available for allocation to Individual Investors who applies for minimum application size in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All Bidders (other than Anchor Investors) shall mandatorily participate in the Issue only through the ASBA process. ASBA Bidders must provide either (i) the bank account details and authorization to block funds in the ASBA Form, or (ii) the UPI ID, as applicable, in the relevant space provided in the ASBA Form. The ASBA Forms that do not contain such details are liable to be rejected. Applications made using third party bank account or using third party linked bank account UPI ID are liable for rejection. Anchor Investors are not permitted to participate in the Issue through the ASBA process. ASBA Bidders shall ensure that the Bids are made on ASBA Forms bearing the stamp of the relevant Designated Intermediary, submitted at the relevant Bidding Centres only (except in case of electronic ASBA Forms) and the ASBA Forms not bearing such specified stamp are liable to be rejected. For details, see "Offer Procedure" beginning on page 304 of the Red Herring Prospectus.

Bidders/ Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidders/Applicants as available on the records of the depositories. These Demographic Details may be used, among other things, for or unblocking of ASBA Account or for other correspondence(s) related to an Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants' sole risk. Bidders/Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the Bid cum Application Form. The PAN, DP ID and Client ID provided in the Bid cum Application Form should match with the PAN, DP ID and Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Investors must ensure that their PAN is linked with AADHAR and are in compliance with CDDT Notification dated February 13, 2020 and press release dated June 25, 2021.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see "History and Corporate Structure" on page 162 of the Red Herring Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see the section "Material Contracts and Documents for Inspection" on page 333 of the Red Herring Prospectus.

LIABILITY OF MEMBERS AS PER MOA: The Liability of the members of the Company is Limited.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorized share capital of the Company is ₹ 11,00,00,000 divided into 1,10,00,000 Equity Shares of ₹ 10/ each. The issued, subscribed and paid-up share capital of the Company before the Offer is ₹ 8,14,11,440 divided into 81,41,144 Equity Shares of ₹ 10/ each. For details of the Capital Structure, see "Capital Structure" on the page 78 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM:

ORIGINAL SIGNATORIES			CURRENT PROMOTERS		
Name of Promoters	Face Value (₹)	No. of Shares	Name of Promoters	Face Value (₹)	No. of Shares
Shelly Bansal	10.00	1900	Shelly Bansal	10.00	5,46,700
Preeti Trehan	10.00	1900	Preeti Trehan	10.00	12,90,212
Shalini Trehan	10.00	1100	Shalini Trehan	10.00	12,90,993
Neetu Bansal	10.00	1100	Karan Bansal	10.00	4,84,220
Rahul Sachdeva	10.00	3400	Rahul Sachdeva	10.00	8,93,464
Dheeraj Bansal	10.00	600	Dheeraj Bansal	10.00	7,43,512

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on BSE SME (I.e. **SME Platform of BSE**). Our Company has received an "In-principle" approval from the BSE for the listing of the Equity Shares pursuant to letter dated February 16, 2026. For the purposes of the Offer, the Designated Stock Exchange shall be BSE. A signed copy of the Red Herring Prospectus has been submitted for registration to the ROC on April 28, 2026 and Prospectus shall be filed with the RoC in accordance with Section 26(4) of the Companies Act, 2013.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): Since the Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus shall be filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 282 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE): "It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the contents of the Offer Document or the price at which the equity shares are offered has been cleared, solicited or approved by BSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of BSE" beginning on page 285 of the Red Herring Prospectus.

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Issuer and this Offer, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to the "Risk Factors" on page 20 of the Red Herring Prospectus.

TRACK RECORD OF BOOK RUNNING LEAD MANAGER: The BRLM associated with the Offer has handled 5 Public Issue/Offer in the past three years, out of which none of the issue was closed below the Issue/ Offer Price on listing date.

Name of BRLM	Total Issue		Issue closed below IPO Price on Listing Date.
	Mainboard	SME	
Seren Capital Private Limited	0	5	0

BOOK RUNNING LEAD MANAGER TO THE OFFER	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <p>SEREN CAPITAL PRIVATE LIMITED Address: Office no. 601 to 605, Raylon Arcade, Kondivita, J.B. Nagar, Mumbai, Maharashtra – 400059 Tel. No.: +91-22-46011058 Email: info@serencapital.in Investor Grievance Email: investor@serencapital.in Website: https://serencapital.in/ Contact Person: Akun Goyal/ Akshita Agarwal SEBI Regn. No. INM000013156</p>	 <p>MUDRA RTA VENTURES PRIVATE LIMITED Address: B-117, 3rd Floor, DDA Shed, Okhla Industrial Area Phase-1, New Delhi -110020 Tel. No.: 91-9958808069 Email: ipo@mudrarta.com Investor Grievance Email: info@mudrarta.com Website: www.mudrarta.com Contact Person: Akshay Tanwar SEBI Registration Number: INR000004413 CIN: U70200DL2022PTC401399</p>	 <p>Mukta Ahuja Company Secretary and Compliance Officer Address: R-89, Phase V, Focal Point, Ludhiana, Punjab – 141010 Tel. No.: 0161- 4752672 E-mail: cs@recodestudios.com Website: https://shop.recodestudios.com Investors can contact the Compliance Officer or the Registrar to the Offer in case of any pre- Offer or post-Offer related problems, such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary account, etc.</p>

Availability of Red Herring Prospectus: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein, before applying in the Offer. Full copy of the Red Herring Prospectus will be available at the website of SEBI at www.sebi.gov.in, the website of Stock Exchange at www.bseindia.com, the website of BRLM at www.serencapital.in and website of Company at shop.recodestudios.com.

Availability of Abridged Prospectus: A copy of the abridged prospectus shall be available on the website of the Company, BRLM and BSE at shop.recodestudios.com/pages/drhp, https://serencapital.in/offer-documents.php and https://www.bsesme.com/PublicIssues/PublicIssues.aspx?Id=1, respectively.

Syndicate Member: Asnani Stock Broker Private Limited

Availability of Bid-Cum-Application forms: Bid-Cum-Application forms can be obtained from the Company: Recode Studios Limited, Book Running Lead Manager: Seren Capital Private Limited. Application Forms can also be obtained from the Stock Exchange and list of SCSBs available on the website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.bseindia.com.

Application Supported by Blocked Amount (ASBA): All investors in this Offer have to compulsorily apply through ASBA. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

For more details on the issue process and how to apply, please refer to the details given in application forms and abridged prospectus and also please refer to the chapter "Offer Procedure" on page 304 of the Red Herring Prospectus.

BANKER TO THE OFFER: KOTAK MAHINDRA BANK LIMITED

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Recode Studios Limited
Sd/-
Dheeraj Bansal
Designation: Chairman and Managing Director
DIN: 09205916

Disclaimer: Recode Studios Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares the Red Herring Prospectus dated April 28, 2026 has been filed with the Registrar of Companies, Chandigarh and thereafter with SEBI and the Stock Exchanges. The RHP shall be available on the website of the SEBI at www.sebi.gov.in, website of BSE SME at www.bsesme.com and is available on the websites of the BRLM at www.serencapital.in. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Red Herring Prospectus including the section titled "Risk Factors" beginning on page 20 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

AdBaz

एचडीबी फाइनेंशियल सर्विसेज लिमिटेड

एचडीबी फाइनेंशियल सर्विसेज लिमिटेड के प्राधिकृत अधिकारियों ने वित्तीय आलेखों में वित्तीय आलेखों के प्रामाणिक आलेखों को प्रामाणिक और पुनर्विनिर्मित तथा प्रामाणिक वित्त प्रवर्तन अधिनियम, 2002 (कोटा 64) के तहत और प्रामाणिक वित्त (प्रवर्तन) विधायक, 2002 के नियम 3 के साथ पंजीत धारा 13(2) के तहत प्रवर्तन अधिनियम का प्रयोग करते हुए उपरोक्त आलेखों/आंशों को नोबे दिनांक 29.04.2026 को अंतिम नोबे दिनांक पर तैयार किया है। वित्तीय आलेखों को एक नोबे दिनांक में उल्लिखित राशियों को नोबे दिनांक, नोबे दिनांक और नोबे दिनांक के साथ नमूना की वास्तविक वित्तीय तथ्यांक प्रारंभ की शुरुआत से 60 दिनों के भीतर प्रकाशित करने का है। उक्त आलेखों/सह-आलेखों द्वारा राशियों को वित्तीय नोबे दिनांक, आलेखों/सह-आलेखों और अन्य जानकारी को एकाधिकार सृष्टि किया जाता है कि आलेखों/सह-आलेखों में उक्त अधिनियम की धारा 13(4) के तहत प्रवर्तन अधिनियम का प्रयोग करते हुए, उक्त दिनांक के दिनांक 9 के तहत उल्लिखित वित्तीय नोबे दिनांक पर प्रामाणिक वित्तीय आलेख तैयार किए जा सकते हैं। आलेखों/सह-आलेखों को नोबे दिनांक के तहत प्रवर्तन अधिनियम की 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SECOND RESCUE PACKAGE IN TWO YEARS

Centre plans ₹8,097-crore equity infusion in RINL

● Government had extended a support of ₹1,640 crore in 2024-25

PRASANTA SAHU
New Delhi, April 28

THE CENTRE IS planning to infuse ₹8,097 crore as equity capital into the ailing Rashtriya Ispat Nigam Limited (RINL) to keep it operational, marking its second rescue package in two years, sources said.

The privatisation plan for RINL — also known as Vizag Steel — has remained stalled for years due to a lack of cooperation from the Andhra Pradesh government. The Centre is now making a renewed push to revive the company.

The financial position of Vizag Steel remains fragile. In 2024-25, the Centre extended timely support of ₹1,640 crore, comprising ₹500 crore in equity and ₹1,140 crore as a working capital loan. This

RENEWED PUSH FOR REVIVAL

■ The privatisation plan has remained stalled for years due to a lack of cooperation from the Andhra Pradesh govt

■ In 2024-25, the govt provided support of ₹1,140 cr as a working capital loan



■ The government had approved a comprehensive revival package of ₹11,440 cr in January 2025

■ Turnover stood at ₹18,288 cr in FY25

■ RINL currently has a steelmaking capacity of 7 MT

assistance enabled the recommissioning of the second blast furnace in October 2024.

Momentum continued after the government approved a comprehensive revival package of ₹11,440 crore in January 2025, including ₹10,300 crore in equity and the conversion of the ₹1,140-crore loan into 7% redeemable preference shares.

These measures helped improve production levels and resulted in positive Ebitda in the final quarter of the year.

The third blast furnace was recommissioned in June 2025, further strengthening RINL's long-term viability.

During 2024-25, the company reported a marked improvement in its financial position. Its opening net worth as of April 1, 2024, stood at negative ₹4,538 crore.

With equity infusions of ₹7,283 crore during FY25, and after accounting for a comprehensive loss of ₹1,607 crore, the net worth turned positive at ₹1,137.47 crore as of March

31, 2025. Turnover stood at ₹18,288 crore.

RINL currently has a steelmaking capacity of 7 million tonne (MT), which can be expanded to 17 MT with fresh investment. It also has a land bank of 19,000 acres, including a 6,000-acre green belt.

Like Neelachal Ispat Nigam Limited (NINL), acquired by the Tata Group in January 2022, privatisation of RINL is seen as crucial for reviving the plant's fortunes and safeguarding employee interests.

RCom bank fraud case: ED attaches ₹3,000-cr assets

FE BUREAU
New Delhi, April 28

THE DIRECTORATE OF Enforcement (ED) on Tuesday said it has provisionally attached assets worth ₹3,034.90 crore in an alleged bank fraud case involving Reliance Communications (RCOM).

The attached assets include a flat in Mumbai's Usha Kiran Building, a farmhouse in Khadala (Pune), and a land parcel in Sanand (Ahmedabad). The Sanand land is held in the name of Mudra Institute of Communications (MICA).

Additionally, the ED has attached 77.1 million shares of Reliance Infrastructure held by Risee Infinity, a group entity

State Bank of India, Punjab National Bank, Bank of Baroda, and Life Insurance Corporation of India against RCOM, Anil Ambani, and others. A Special Investigation Team is currently examining allegations of diversion and laundering of bank funds across the broader Reliance Anil Ambani Group cases.

With this action, the total value of attachments in cases linked to the Reliance Anil Ambani Group has crossed ₹19,344 crore. The ED stated that RCOM and its group com-

panies had availed loans from domestic and foreign lenders, with outstanding dues of ₹40,185 crore.

The agency alleged that the RiseE Trust was structured to preserve and shield family wealth from personal guarantees extended by Anil Ambani to banks for RCOM loans.

According to the ED, these assets were intended for the beneficial use of the Ambani family rather than for repayment to public sector banks, whose loans had turned into non-performing assets (NPAs).

The probe originates from multiple cases registered by CBI based on complaints filed by Reliance Infrastructure held by Risee Infinity, a group entity under the RiseE Trust — a private family trust of Anil Ambani's family.

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REC Q4 profit drops 22% to ₹3,375 cr

SAURAV ANAND
New Delhi, April 28

STATE-RUN INFRASTRUCTURE FINANCIER REC reported a 22% decline in consolidated net profit to ₹3,375.08 crore in Q4 FY26, impacted by lower interest income, even as it posted its highest-ever annual profit of ₹16,308.17 crore for the full financial year.

The company had reported a net profit of ₹4,309.98 crore in the year-ago quarter, according to an exchange filing. The decline in quarterly earnings comes amid moderated income and a rise in expenses during the January-March period.

Total income for the fourth quarter fell to ₹14,583.39 crore from ₹15,348.37 crore a year earlier. Interest income — a key revenue driver — declined to ₹14,119.11 crore from ₹14,947.26 crore in the corresponding quarter last fiscal,

reflecting pressure on core earnings. At the same time, expenses rose to ₹10,168.85 crore, compared to ₹9,858.48 crore in Q4 FY25, further weighing on profitability.

Despite the quarterly dip, REC maintained growth momentum at the full-year level. Net profit for FY26 rose to ₹16,308.17 crore from ₹15,884.23 crore in FY25, while total income increased to ₹59,628.35 crore from ₹55,105.20 crore, supported by higher interest earnings.

Interest income for the full year climbed to ₹57,860.49 crore, up from ₹55,105.20 crore in FY25, indicating sustained growth in lending activity.

The firm in a statement said it has delivered its highest-ever annual net profit despite challenging macroeconomic conditions and geopolitical uncertainty, underscoring the resilience of its business model.

Asia's LNG imports at 7-year low

SAURAV ANAND
New Delhi, April 28

A DISRUPTION OF nearly 80 million tonne per annum (mtpa) of Gulf LNG exports, alongside a 20 billion cubic metre (bcm) drop in global gas output and a 4% fall in Asia's LNG imports to a seven-year low, has triggered one of the sharpest shocks to global gas markets in recent years — simultaneously hitting supply, trade, and demand.

Asia has borne the brunt of the disruption. LNG imports declined 4% year-on-year to 21.1 million tonne (MT) in March 2026, the lowest level for the month since 2019, underscoring the region's heavy reliance on Gulf supplies routed through the Strait of Hormuz.

According to the Gas Exporting Countries Forum's April 2026 gas market report, global LNG trade has come under pressure, with imports falling 1.7% year-on-year to 36.3 MT — the first decline since January 2025 — while exports dropped a sharper 6.8%.

The supply shock has been driven by a steep fall in produc-

GLOBAL SUPPLY DISRUPTION

■ LNG imports declined 4% y-o-y to 21.1 MT in March

■ Exports dropped to 6.8%

■ Global gas output declined by around 20 bcm in March due to LNG export halts in Qatar and the UAE, reduced associated gas output following oil field shut-downs in Saudi Arabia, Iraq, and Kuwait, as well as infrastructure damage in Iran.

On the demand side, consumption has weakened, particularly in Asia. "Global gas consumption is estimated to have decreased in March 2026, driven by weaker demand



■ Asian countries heavily rely on Gulf supplies routed via Strait of Hormuz

■ Qatar and the UAE have stopped LPG exports

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On the demand side, consumption has weakened, particularly in Asia. "Global gas consumption is estimated to have decreased in March 2026, driven by weaker demand

across Asia where LNG supply disruptions and surging spot LNG prices triggered a shift toward other energy sources, in particular coal and renewables," the report said.

Despite the scale of disruption, price escalation has remained relatively contained compared to past crises. Month-ahead gas prices peaked at \$19/MMBtu in April 2026 — well below the nearly \$70/MMBtu seen during the

2022 Ukraine crisis — indicating improved resilience in global markets.

However, volatility remains elevated. "Regional spot prices surged amid the escalating conflict in West Asia," the report noted, with European TTF prices rising 58% month-on-month to \$17.8/MMBtu, while North East Asia spot LNG prices jumped 94% to \$20.9/MMBtu, reflecting tighter supply-demand balances.

The report also highlighted the role of inventories in cushioning the shock. "Storage withdrawals and the arrival of LNG cargoes loaded in February helped cushion the immediate shortfall," it said, even as European storage levels fell to 30 bcm (29% of capacity) and US storage stood at 53 bcm (39% of capacity).

Separately, analysis by Wood Mackenzie suggests the disruption is comparable in scale to the 2022 curtailment of Russian gas supplies to Europe, though its price impact has been moderated by structural shifts in power markets and new supply additions.

Brent seen at \$90-120/barrel as Gulf shock drains inventories

SAURAV ANAND
New Delhi, April 28

GLOBAL OIL MARKETS are heading into a prolonged phase of tightness, with Brent crude forecast at \$90-\$120 per barrel for Q4 2026 and risks skewed sharply to the upside, as large-scale supply disruptions in the Persian Gulf trigger record inventory drawdowns and a widening supply deficit, according to Goldman Sachs.

"We upgrade our 2026Q4 Brent/WTI forecasts to \$90/83 (vs \$80/75 prior) on lower Persian Gulf production," the report said, adding that normalisation of Gulf exports is now expected only by end-June, alongside a slower recovery in production.

The outlook comes amid an unprecedented supply shock. "We estimate that 14.5 mb/d of Persian Gulf crude production losses are driving global oil inventories to draw at a record 11-12 mb/d pace in April," Goldman Sachs said, highlighting the scale of disruption across global markets.

The shock is expected to

WAR AFTERMATH



■ Gulf production will recover 70-90% of lost output between July and December, says a report

This will result in cumulative losses of around 1,830 mn barrels

balance is set to shift sharply. "We assume the market swings from a 1.8 mb/d 2025 surplus to a 9.6 mb/d 2026Q2 deficit," the report said, underscoring the magnitude of tightening.

At the same time, demand is expected to soften under the pressure of rising prices. "We assume that global oil demand falls on a year-over-year basis by 1.7 mb/d in 2026Q2," Goldman Sachs said, adding that "even sharper demand losses could be required if the supply shock persists longer."

Goldman Sachs highlighted the potential for further upside in prices under adverse scenarios. "Adverse scenario: Brent 2026Q4 would average just over \$100 assuming Gulf exports only normalise by end-July," the report said.

In a more severe case, the upside could be sharper. "Severely adverse scenario: Brent 2026Q4 would average at nearly \$120... assuming 2.5 mb/d of persistent reduction to Gulf capacity," it added, noting that this reflects continued constraints on Hormuz flows.

As a result, the global oil

Four critical mineral value processing parks soon

THE GOVERNMENT HAS identified Odisha, Gujarat, Andhra Pradesh and Maharashtra for its plan to set up four critical mineral value processing parks, Mines Secretary Piyush Goyal said on Tuesday.

It is extremely important to establish a processing value chain for critical minerals, Goyal said, adding that without such ecosystem, it is difficult to utilise a critical mineral.

"Without a processing value chain for critical minerals even if we are able to source critical minerals whether domestically or from abroad we are not in a position to utilise them and they (the mineral) get exported," he said.

An allocation of ₹500 crore was made in National Critical Mineral Mission to establish four processing parks across the country, the official said.

Establishing processing value chain critical minerals will help expand the capacity for these minerals, which are very much needed for the industry, he noted.

JUBILANT PHARMOVA LIMITED
(CIN: L24116UP1978PLC004624)
Registered Office: Bhartiagram, Gajraula, District Amroha - 244223, Uttar Pradesh, India
Website: www.jubilantpharmova.com
Email: investors@jubil.com Phone: +91-5924-267437

NOTICE TO SHAREHOLDERS
Second 100 days Campaign - 'Saksham Niveshak'

Notice is hereby given to the Shareholders that the Company is participating in the Second 100 days Campaign - 'Saksham Niveshak' initiative of the Investor's Education and Protection Fund Authority (IEPFA), Ministry of Corporate Affairs (MCA) under which the Company continues to assist its shareholders in claiming their unpaid / unclaimed dividends, KYC updation, etc.

The purpose of this campaign is to reach out to shareholders whose dividends remain unpaid or unclaimed and to assist them in updating their Know Your Client (KYC) and nomination details.

Shareholders who have outstanding dividends or need to update their KYC and nomination information or who have any queries related to unclaimed dividends or shares are requested to contact the Company's Registrar and Share Transfer Agent (RTA) M/s Alankit Assignments Limited, Alankit House, 205-206, Anarkali Complex, Jhandewalan Extension, New Delhi - 110055, India. Email: rta@alankit.com. Alternatively, shareholders may reach out to the Nodal Officer of the Company at investors@jubil.com

This campaign is specifically designed to help shareholders update their records and claim any pending entitlements. The shareholders holding shares in Dematerialized form, please contact your respective Depository Participant (DP) to complete the KYC update. The duration of this campaign is from April 1, 2026 to July 9, 2026.

SPECIAL WINDOW FOR RE-LODGE/MENT OF TRANSFER REQUEST OF PHYSICAL SHARES

In line with SEBI Master Circular No. HO/38/13(4)/2026 MIRSD POD/14298/2026 dated February 06, 2026, and in continuation of the newspaper advertisement published by the Company on February 27, 2026, shareholders of the Company are hereby informed that a special window will remain open for the transfer and dematerialisation of physical securities that were sold or purchased prior to April 01, 2019 for a period of one year from February 5, 2026 to February 4, 2027.

This special window shall also be available for re lodgement of transfer deeds that were originally lodged prior to April 1, 2019 but were rejected, returned, or remained unattended due to documentation or procedural deficiencies or otherwise.

All securities processed under this window shall be issued only in dematerialised form and will be subject to a mandatory lock in period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien marked, or pledged in accordance with applicable SEBI regulations.

Please note that:

- Disputed cases between transferor and transferee are not eligible and must be resolved through appropriate judicial forums such as Courts/NCLT.
- Securities already transferred to the Investor Education and Protection Fund (IEPF) are not eligible for processing under this facility.

Shareholders are advised to contact the Company's Registrar & Transfer Agent, Alankit Assignments Limited, for guidance on documentation and submission procedures.

UPDATE KYC AND CONVERT PHYSICAL SHARES INTO DEMAT MODE

Shareholders holding shares in physical form are also requested to update their KYC details including PAN, Demat Account Number, Bank Account Number, E-mail ID, Mobile Number, and Nominee information, using the forms available at <https://www.jubilantpharmova.com/investors/investor-information/updates-of-kyc-details>

The shareholders also requested to convert their physical share Certificates in to dematerialized form (electronic form).

For Jubilant Pharmova Limited
Sd/-
Naresh Kapoor
Company Secretary
Membership No: A11782

Date: April 28, 2026
Place: Noida

जी आर एस ई GRSE
गार्डन रीच शिपबिल्डर्स एण्ड इंजीनियर्स लिमिटेड
Garden Reach Shipbuilders & Engineers Limited
(भारत सरकार का उपक्रम / A Govt. of India Undertaking)
रक्षा मंत्रालय / Ministry of Defence
पंजीकृत एवं निगमित कार्यालय : जीआरएसई भवन, 61, गार्डन रीच रोड, कोलकाता - 700 024
Registered and Corporate Office : GRSE Bhavan, 61, Garden Reach Road, Kolkata - 700 024
Web: www.grse.in, CIN: L35111WB1934GOI007891

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31st MARCH, 2026
(Rs. in Lakh Except EPS)

Sl. No.	Particulars	For the Quarter Ended			For the Year Ended	
		31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025
		Audited	Unaudited	Audited	Audited	Audited
1.	Total Income from Operations	2,11,921.25	1,89,569.31	1,64,203.57	7,00,215.78	5,07,568.77
2.	Net Profit for the period (Before Tax, Exceptional and/or Extraordinary items#)	41,085.25	21,776.58	32,355.31	1,00,469.59	70,328.97
3.	Net Profit for the period Before Tax (After Exceptional and/or Extraordinary items#)	41,085.25	21,776.58	32,355.31	1,00,469.59	70,328.97
4.	Net Profit for the period After Tax (After Exceptional and/or Extraordinary items#)	30,319.91	17,077.27	24,424.93	74,793.44	52,740.38
5.	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	30,646.05	17,161.48	24,086.54	75,075.74	52,484.30
6.	Equity Share Capital	11,455.20	11,455.20	11,455.20	11,455.20	11,455.20
7.	Reserves (excluding Revaluation Reserve)	-	-	-	2,51,156.52	1,96,471.04
8.	Earnings Per Share (of Rs 10 each) Basic & Diluted (in Rs.) (Not Annualised except for 31.03.2026 and 31.03.2025)	26.47	14.91	21.32	65.29	46.04

Notes :

- The above Audited Financial Results for the quarter and year ended 31st March, 2026 have been reviewed and approved by the Board of Directors at the Meeting held on 28th April, 2026 and taken on record.
- The above is an extract of the Audited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited Financial Results is available on the Company website of the National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com) and also on the Company's website at <https://grse.in/financial-results/Audited%20Financial%20Results%20for%20Q4%20&%20FY26%20and%20Recommendation%20of%20Final%20Dividend%20-%20GRSE.pdf>
- # - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules.

Place : Kolkata
Date : 28th day of April, 2026

For and on behalf of the Board of Directors

Sd/-
Niranjan Mukund Bhalerao
Director (Finance) & CFO
DIN: 10941391

Sd/-
Cmde Hari PR, IN (Retd.)
Chairman & Managing Director
DIN - 08591411

GOODLUCK INDIA LTD.
Regd. Off: 509, Arunachal Building Barakhamba Road, Connaught Place, New Delhi -110001
Website: www.goodluckindia.com | E-mail: goodluck@goodluckindia.com
CIN : L74899DL1986PLC05910

NOTICE OF LOSS OF SHARE CERTIFICATES
As per section 46 and other provisions of the Companies Act, 2013 and rules made there under, it is hereby notified for all concern that the following Share Certificate are reported to have been lost and there is request for issue of duplicate share certificate. Particulars are as under:

S.No.	Folio No.	Name of Shareholders	Certificate No.	Distinctive No.	No. of Shares
1.	0001931	Khaja Naseeruddin	749	1053501-1057000	3500

Kindly note that if no objection is received by the company within 15 days from the date of publication of this notice, duplicate Share Certificates/ Letter of confirmation, would be issued.

For Goodluck India Limited
Sd/-
Place: Ghaziabad
Date: 28.04.2026
(Abhishek Agrawal)
Company Secretary

FORM 6 (4th)
INVITATION FOR EXPRESSION OF INTEREST FOR SRGP CORPORATION LIMITED
OPERATING IN REAL ESTATE AT GANGES NAGAR COMPLEX, PART OF 365, HARRESGANJ, MEERPUR CANTT, KANPUR NAGAR, UTTAR PRADESH - 208004
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/LFP NO. Name - SRGP Corporation Limited PAN - AAC050113K CIN No. - U65921UP1985PLC007512
2.	Address of the registered office Ganges Nagar Complex, Part of 365, Harresganj, Meerpur Cantt, Kanpur Nagar, Uttar Pradesh - 208004 NA (No website of the Corporate Debtor)
3.	URL of website
4.	Details of place where majority of fixed assets are located Kanpur
5.	Installed capacity of main products/ services NA
6.	Quantity and value of main products/ services sold in last financial year CD is into real estate business and constructed a shopping mall. No sale in Last one year.
7.	Number of employees/ workmen One
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Available at srgp.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Available at srgp.cirp@gmail.com
10.	Last date for receipt of expression of interest 13.05.2026
11.	Date of issue of provisional list of prospective resolution applicants 16.05.2026
12.	Last date for submission of objections to provisional list 21.05.2026
13.	Date of issue of final list of prospective resolution applicants 24.05.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26.05.2026
15.	Last date for submission of resolution plans 25.06.2026
16.	Process email id to submit Expression of Interest srgp.cirp@gmail.com

MANISH GUPTA
Interim Resolution Professional
IBBI/IPA-001/IP-P01452/2018-19/12280
G-37 2nd Floor Sector 3 Noida Uttar Pradesh - 201301
For M/s SRGP CORPORATION LIMITED

Date : 29.04.2026
Place : Noida